



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/May/202425/4

DATED: 18/06/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/May/202425/4 dated 18/06/2024 of Norms Committee - I for the year 2024-25 was held on 18/06/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri Rahul Bhardwaj, AD	MSME
3	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MeitY
4	Shri S. K. Jain, Consultant	DPIIT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
6	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
7	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Akhouri S. Sahay, Jt.DGFT	DGFT
2	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that AA No. and RA file No. are not available for the case on the portal. The Committee, therefore, decided to call for the reason for not submitting the AA No. and RA file No. from the applicant within 15 days. Case stands deferred.	

Case No.	2 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008458AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that AA No. and RA file No. are not available for the case on the portal. The Committee, therefore, decided to call for the reason for not submitting the AA No. and RA file No. from the applicant within 15 days. Case stands deferred.	

Case No.	3 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	M & B ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00006707AM23
RA File Number	082404000118 AM11
Licence No and Date	0810090515/15/07/2010
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 26.04.2024, as under: i. Export item to contain “4149.5 MT of import item at Sl. No. 1, 506.93 MT of import item at Sl. No. 3 and 323.76 MT of import item at Sl. No. 4”. ii. Import items at Sl. No. 1,3 & 4 shall be of relevant grade and thickness as contained/utilized in the export item. iii. Quantity of import items at Sl. No. 1, 3 & 4 may be allowed as 1.01 Kgs/Kg content in the export item as claimed by the firm. iv. Import items at Sl. No. 2 & 5 to 10 may be deleted as the same not imported by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00008790AM24
RA File Number	052404000573 AM16
Licence No and Date	0510398118/01/04/2016
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP

Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	6 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17
Licence No and Date	0710110190/29/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	7 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	018005000727AM19

RA File Number	072404000346 AM17
Licence No and Date	0710111002/19/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	8 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2024 for furnishing information/documents. The reply is still awaited. The Committee,	

therefore, decided to send **the reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	10 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. A copy of A.A. No. 0510412485 dated 14.11.2019.
- ii. A copy of Norms fixed for this A.A. earlier, if any.
- iii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol. I) separately for each product.
- iv. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product(s).
- v. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material/Consumables.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. for import items at Sl. No. 83 to 94 export product wise.

Case stands deferred.

Case No.	11 / NC/1/MEET/May/202425/4															
Case Status	Case Approved															
Party Name	ONASSIS AUTO LIMITED															
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024															
HQ File Number	HQRNORM REVIW00000894AM23															
RA File Number	052404000152 AM21															
Licence No and Date	0510414546/03/07/2020															
Norms Committee Decision:																
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 29.05.2024, as under:																
<table border="1"> <thead> <tr> <th>Export Product</th><th>EP Quantity</th><th>Import Items</th><th>Import Quantity</th><th>Recommendation</th></tr> </thead> <tbody> <tr> <td>Pinion Machined LHD (A0077724) & Pinion HKMC NX4E RHD (A0046401)</td><td>90000 NOS</td><td>PIGNON A0077724 (Forgings)</td><td>90000 NOS</td><td>May be allowed on Net-to-net basis in term of numbers.</td></tr> <tr> <td>Pinion Blank GCA (A0077045)</td><td>10000 NOS</td><td>PIGNON A0077045 (Forgings)</td><td>10000 NOS</td><td>Grade of export product must be same as import item.</td></tr> </tbody> </table>		Export Product	EP Quantity	Import Items	Import Quantity	Recommendation	Pinion Machined LHD (A0077724) & Pinion HKMC NX4E RHD (A0046401)	90000 NOS	PIGNON A0077724 (Forgings)	90000 NOS	May be allowed on Net-to-net basis in term of numbers.	Pinion Blank GCA (A0077045)	10000 NOS	PIGNON A0077045 (Forgings)	10000 NOS	Grade of export product must be same as import item.
Export Product	EP Quantity	Import Items	Import Quantity	Recommendation												
Pinion Machined LHD (A0077724) & Pinion HKMC NX4E RHD (A0046401)	90000 NOS	PIGNON A0077724 (Forgings)	90000 NOS	May be allowed on Net-to-net basis in term of numbers.												
Pinion Blank GCA (A0077045)	10000 NOS	PIGNON A0077045 (Forgings)	10000 NOS	Grade of export product must be same as import item.												
RA concerned may take suitable consequential action accordingly.																

Case No.	12 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW000008756AM24
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00000160AM24
RA File Number	039404000434 AM21
Licence No and Date	0310838480/25/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	15 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD

Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00004164AM24
RA File Number	08AA04005674 AM21
Licence No and Date	0811000264/01/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 28.05.2024, as under: 1. Export item to contain “1069.3 MT’ of import item at Sl. No. 1”. 2. Import item shall be of relevant grade and sizes as contained/utilized in the export item. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	17 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and	0811000449/22/01/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00000871AM25
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024

HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	21 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00007789AM24
RA File Number	07AA04007791 AM21
Licence No and Date	0711000683/17/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/May/202425/4
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00006044AM24
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 22.03.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	24 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008740AM24
RA File Number	NA
Licence No and Date	0411000904/28/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 18.06.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00131148AM22
RA File Number	03AA04025634 AM22
Licence No and Date	0311005113/05/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22

Licence No and Date	0311005553/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/May/202425/4
Case Status	Case Rejected
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00149223AM22
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	29 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 28.05.2024 for furnishing information/documents. The reply is still awaited. The Committee,	

therefore, decided to send **the reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	30 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00001040AM25
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 15.06.2024, as under: i. Quantity of import items at 1 & 2 may be allowed as 1.05 kg./kg. content in Export Product (EP). ii. In respect of import item 3, "Relevant" may be added and value should be restricted to 0.9% of FOB value. iii. Quantity of import items at 4 & 5 may be allowed as 1.02 kg./kg. content in Export Product (EP). Items 4 & 5 will be of same grade as used in EP RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024

HQ File Number	HQRNORM REVIW00005928AM24
RA File Number	03AX04001201 AM22
Licence No and Date	0311011472/16/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 18.06.2024, as under: EXPORT – Thermoforming Foils for Dental Braces (Description as per license) IMPORT – Copolyester resin of various grades(as per licence) Recommendation: Wastage is reduced from 55 % to 35 %. Import allowed as under: Import items: NO 1 -----52,650.0 KG NO 2 -----17,550.0 KG NO 3 -----21,937..0 KG NO.4 -----17,550 .0 KG NO.5 -----8,775 KG RA concerned may take suitable consequential action accordingly.	

Case No.	35 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/May/202425/4
Case Status	Case Rejected
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	40 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	41 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001981AM23
RA File Number	56AX04000086 AM23
Licence No and Date	5611001050/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 08.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	42 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/May/202425/4
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Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002781AM23
RA File Number	04AX04000465 AM23
Licence No and Date	0411003859/25/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting as per advice of TE. Case stands deferred.	

Case No.	44 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002788AM23
RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	46 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002933AM23
RA File Number	03AX04002687 AM23
Licence No and Date	0311017627/02/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 16.05.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003177AM23
RA File Number	03AX04003111 AM23
Licence No and Date	0311017944/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 16.05.2024, as under:	

Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/May/202425/4
Case Status	Case Withdrawn
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that EODC has been issued by the RA in this case on 26.10.2023. The committee decided to ask the concerned RA to communicate as to whether the EODC has been issued without fixation of ad-hoc norms.	
Case stands withdrawn.	

Case No.	49 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003579AM23
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00000082AM25
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	53 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003800AM23
RA File Number	05AX04002031 AM23
Licence No and Date	0511015363/18/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004020AM23
RA File Number	03AX04003835 AM23
Licence No and Date	0311018992/02/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 16.05.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004412AM23
RA File Number	24AX04000220 AM23
Licence No and Date	2411001992/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Quantity of export item in Nos. also in addition to its weight, ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	56 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004581AM23
RA File Number	05AX04002296 AM23
Licence No and	0511015676/24/11/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. Submit drawing of each export product. ii. Process flow chart of each export product and wastage at each stage of operation. Case stands deferred.	

Case No.	57 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00001041AM25
RA File Number	02AX04000577 AM23
Licence No and Date	0211003649/11/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005788AM23
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. As per the application's summary, the item of import is seamless pipes against the export items. However, Appendix 4E attached to Bo Portal, indicates the import of pipes and indigenous components for export items. All the items of import are on net-to-net basis. Since all the imported/indigenous items are on a net-to-net basis, then what kind of manufacturing activity is involved? Give in detail. Case stands deferred.	

Case No.	60 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005908AM23
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.04.2024 followed by reminders on 27.04.2024 & 12.05.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	63 / NC/1/MEET/May/202425/4
Case Status	Case Withdrawn
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024

HQ File Number	HQRNORM APPLY 00006208AM23
RA File Number	33AX04000101 AM23
Licence No and Date	3311001072/09/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-4 for necessary action. Case stands withdrawn.	

Case No.	64 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006209AM23
RA File Number	33AX04000103 AM23
Licence No and Date	3311001073/09/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) dated 04.09.2023, as under: i. All import allowed of relevant specification on Net-to-Net basis. RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006338AM23
RA File Number	34AX04001032 AM23
Licence No and Date	3411003389/15/02/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	66 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006471AM23
RA File Number	31AX04000348 AM23
Licence No and Date	3111002027/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 15.06.2024, as under: Import may be allowed as under : 1. 1.8 Kg./kg. 2. 2.5 Kg./kg. 3. 3.6 Kg./kg. 4. 1.8 Kg./kg. 5. 1.9 Kg./kg. 6. 2.6 Kg./kg. 7. 3.7 Kg./kg.	

8. 1.9 Kg./kg.
9. 1.9 Kg./kg.
10. 2.65 Kg./kg.
11. 3.7 Kg./kg.
12. 1.9 Kg./kg.
13. 1.95. Kg./kg.
14. 2.7 Kg./kg.
15. 3.75 Kg./kg.
16. 2.Kg./kg.

Note: Grade of import item will be the same as used in Export Product (EP).

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006647AM23
RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	70 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23
Licence No and Date	0211004125/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MECTECH PROCESS ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007289AM23
RA File Number	05AX04003616 AM23
Licence No and Date	0511018072/29/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. A copy of Advance Authorization. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	72 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM REVIW00000146AM25
RA File Number	04AX04001145 AM23
Licence No and Date	0411005174/29/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has filed review and represented that size of wheel given earlier was the only representative and range of wheels is 8 to 17 kg. Keeping in view of that, the earlier norms fixed are amended as per comments of Consultant(Tech-3) dated 15.06.2024, as under: i. Quantity of import item may be allowed as 1.32 kg./ kg. Note: Grade of imported material will be the same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	73 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024

HQ File Number	HQRNORM APPLY 00007351AM23
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000048AM24
RA File Number	05AX04003503 AM23
Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - Quantities of import items at Sl. No. 3, 4 & 7 to 9 in Nos. also in addition to their weights. Case stands deferred.	

Case No.	75 / NC/1/MEET/May/202425/4
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000320AM24
RA File Number	09AX04001167 AM23
Licence No and Date	0911004852/20/04/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	76 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000333AM24
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by reminders on 19.03.2024 and 12.04.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant for furnishing the requisite information within 15 days. Case stands deferred.	

Case No.	77 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000986AM24
RA File Number	34AX04000082 AM24
Licence No and Date	3411003733/19/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004439AM24
RA File Number	04AX04000331 AM24
Licence No and Date	0411005731/14/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	80 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005160AM24
RA File Number	05AX04001413 AM24
Licence No and Date	0511020517/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005191AM24
RA File Number	05AX04001397 AM24

Licence No and Date	0511020553/23/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	83 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005267AM24
RA File Number	05AX04001302 AM24
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case has already been approved in the NC-1 meeting dated 03.06.2024. The Committee decided to close the case showing it as “approved”.	

Case No.	84 / NC/1/MEET/May/202425/4
Case Status	Case Rejected
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005305AM24
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 22.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	85 / NC/1/MEET/May/202425/4
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005501AM24
RA File Number	09AX04000521 AM24
Licence No and Date	0911005779/07/09/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	86 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005666AM24
RA File Number	33AX04000059 AM24
Licence No and Date	3311001489/14/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 17.06.2024, as under:	
i. As applied for on NET-to-NET basis. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/1/MEET/May/202425/4
Case Status	Case Deferred

Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005674AM24
RA File Number	31AX04000141 AM24
Licence No and Date	3111002638/14/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ELECTROSPARK ENCLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006078AM24
RA File Number	33AX04000063 AM24
Licence No and Date	3311001556/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006099AM24
RA File Number	24AX04000258 AM24
Licence No and Date	2411002827/09/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	

- i. Quantity of export item in Nos. also in addition to its weight,
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	91 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006158AM24
RA File Number	03AX04003142 AM24
Licence No and Date	0311027789/11/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006226AM24
RA File Number	08AX04001330 AM24
Licence No and Date	0811009647/13/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- a. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- b. Weight of each Export Product.
- c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- e. Specific description of import item Sl. No. 2.

Case stands deferred.

Case No.	93 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006228AM24
RA File Number	08AX04001331 AM24
Licence No and Date	0811009649/13/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- a. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- b. Weight of each Export Product.

- c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- e. Specific description of import item Sl. No. 2.

Case stands deferred.

Case No.	94 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006229AM24
RA File Number	08AX04001332 AM24
Licence No and Date	0811009650/13/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ask** the applicant to furnish the following information/documents as per comments of TE:

- a. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- b. Weight of each Export Product.
- c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of

manufacturing with complete justification and supported by documentary evidence/drawings etc.

e. Specific description of import item Sl. No. 2.

Case stands deferred.

Case No.	95 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	PACIFIC TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006259AM24
RA File Number	03AX04002463 AM24
Licence No and Date	0311027896/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006342AM24
RA File Number	05AX04002138 AM24
Licence No and Date	0511021620/18/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/May/202425/4
Case Status	Case Rejected

Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006344AM24
RA File Number	31AX04000182 AM24
Licence No and Date	3111002729/18/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	98 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006345AM24
RA File Number	31AX04000175 AM24
Licence No and Date	3111002730/18/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by reminders on 02.03.2024 and 17.03.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant for furnishing the requisite information within 15 days. Case stands deferred.	

Case No.	99 / NC/1/MEET/May/202425/4
Case Status	Case Rejected

Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006524AM24
RA File Number	05AX04001966 AM24
Licence No and Date	0511021803/31/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 28.05.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	100 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006880AM24
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	102 / NC/1/MEET/May/202425/4
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006980AM24
RA File Number	09AX04000770 AM24
Licence No and Date	0911006274/22/11/2023

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 02.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 02.05.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	103 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006998AM24
RA File Number	07AX04001319 AM24
Licence No and Date	0711009776/23/11/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	104 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ORICON ENTERPRISES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007108AM24
RA File Number	03AX04003889 AM24
Licence No and Date	0311029001/30/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SURAJ HINGES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007157AM24
RA File Number	05AX04002589 AM24
Licence No and Date	0511022419/01/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings	

etc.

- e. Quantities of import item at Sl. No. 3 in Nos. also in addition to its weight.
- f. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol. I) separately for each product.[For import item at Sl. No. 3]
- g. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw Material/Consumables.[For import item at Sl. No. 3]

Case stands deferred.

Case No.	106 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007779AM24
RA File Number	05AX04003060 AM24
Licence No and Date	0511023027/05/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007947AM24
RA File Number	03AX04004673 AM24
Licence No and Date	0311030151/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GHATGE PATIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008667AM24
RA File Number	03AX04005273 AM24
Licence No and Date	0311031364/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008673AM24
RA File Number	31AX04000325 AM24
Licence No and Date	3111003140/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	111 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008767AM24
RA File Number	02AX04000696 AM24
Licence No and Date	0211006051/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008768AM24
RA File Number	07AX04001902 AM24
Licence No and Date	0711010637/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008823AM24
RA File Number	05AX04003818 AM24

Licence No and Date	0511024218/29/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008827AM24
RA File Number	34AX04000866 AM24
Licence No and Date	3411004657/29/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	CHEMICO SYNTHETICS LTD
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008829AM24
RA File Number	05AX04003811 AM24
Licence No and Date	0511024220/29/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-1) dated 17.06.2024, as under: Note: The written recommendation as given by Consultant (Tech-1) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	116 / NC/1/MEET/May/202425/4
Case Status	Case Approved
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000094AM25
RA File Number	05AX04000029 AM25
Licence No and Date	0511024866/04/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved in AA No. 0510405548 & 0511021362 as per comments of MSME dated 18.06.2024, as under: i. The wastage of 2.5% may be allowed for the case on repeat basis. RA concerned may take suitable consequential action accordingly.	

Case No.	117 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000109AM25
RA File Number	34AX04000957 AM24
Licence No and Date	3411004769/05/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/May/202425/4
Case Status	Case Approved

Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000118AM25
RA File Number	07AX04001960 AM24
Licence No and Date	0711011006/05/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(Tech-3) dated 15.06.2024, as under: i. In Export Product 1 weight 1.269 Kg./unit may be added. ii. In Export Product 2 weight 1.323 Kg./unit may be added. iii. Import item 1 may be allowed as 8.61 Kg./unit, iv. Import item 2 may be allowed as 8.64 Kg./unit. Note: Grade of import item will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	119 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000206AM25
RA File Number	04AX04000016 AM25
Licence No and Date	0411007256/12/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/May/202425/4
Case Status	Case Deferred

Party Name	ANAND NVH PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000208AM25
RA File Number	05AX04004069 AM24
Licence No and Date	0511024961/12/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
i. Details of compounding material with weight to be used with natural rubber. ii. Weight of rubber compound in export.	
Case stands deferred.	

Case No.	121 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000280AM25
RA File Number	05AX04000080 AM25
Licence No and Date	0511025010/16/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000290AM25
RA File Number	04AX04000040 AM25
Licence No and Date	0411007279/17/04/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	123 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000302AM25
RA File Number	09AX04000019 AM25
Licence No and Date	0911007086/18/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000303AM25
RA File Number	09AX04000020 AM25
Licence No and Date	0911007087/18/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000791AM25
RA File Number	03AX04000777 AM25

Licence No and Date	0311033959/17/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: 1. As per Appendix 4E, the wastage claimed on net content basis is nil. However, as per the process flow chart, the plate will be cut in different shape to fabricate the final product. Justify the statement indicated as nil in the 7th column of sl no 1 of appendix 4e. 2. Submit drawing of the export product with complete dimensions. 3. As per the process flow chart, nozzles set up has indicated. Will the same be procured from an indigenous source? If yes, indicate in table at sl. No. 2 of Appendix 4E. 4. What is the net weight of imported plates in the export product? What are the operations on each imported plate and wastage at each stage? 5. What is the total weight of the export product? Indicate separately the weight of the imported plate and weight of the indigenous items. Case stands deferred.	

Case No.	126 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000808AM25
RA File Number	05AX04000388 AM25
Licence No and Date	0511025614/20/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000838AM25
RA File Number	31AX04000046 AM25
Licence No and Date	3111003447/21/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GLOBAL ENGINEERING SERVICES
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000850AM25
RA File Number	03AX04000763 AM25
Licence No and Date	0311034042/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25
Licence No and Date	0511025676/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000863AM25
RA File Number	05AX04004169 AM24
Licence No and Date	0511024947/22/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	

- i. What is the net weight of aluminum alloy in the Export Product?
- ii. Submit drawing of each export product.
- iii. Process flow chart of each export product and wastage at each stage of operation.
- iv. Submit photographs of casting insert and screw to be imported as components.

Case stands deferred.

Case No.	133 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000873AM25
RA File Number	06AX04000074 AM25
Licence No and Date	0611002705/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000874AM25
RA File Number	06AX04000078 AM25
Licence No and Date	0611002706/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/May/202425/4
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Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000875AM25
RA File Number	06AX04000079 AM25
Licence No and Date	0611002707/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000876AM25
RA File Number	06AX04000080 AM25
Licence No and Date	0611002708/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000886AM25
RA File Number	09AX04000119 AM25
Licence No and Date	0911007293/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000888AM25
RA File Number	03AX04000874 AM25
Licence No and Date	0311034100/24/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE: i. As per Appendix 4E, the wastage claimed on net content basis is nil. However, as per the process flow chart, the plate will be cut in different shape to fabricate the final product. Justify the statement indicated as nil in the 7th column of sl no 1 of Appendix 4E. ii. What is the thickness of the imported plates and sizes thereof? iii. Submit drawing of the export products with complete dimensions. iv. In the process flow chart, there is an operation forming and rolling. Submit detailed description of this process. v. As per the process flow chart, nozzles set up have indicated. Will the same be procured from indigenous source? If yes, indicate in table at sl no 2 of Appendix 4E. vi. What is the net weight of imported plates in the export products? What are the operations on each imported plate and wastage at each stage? vii. What is the total weight of the export product? Indicate separately the weight of the imported plate and weight of the indigenous items. Case stands deferred.	

Case No.	139 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000911AM25
RA File Number	06AX04000075 AM25
Licence No and Date	0611002711/27/05/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	140 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000912AM25
RA File Number	06AX04000065 AM25
Licence No and Date	0611002712/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000917AM25
RA File Number	31AX04000055 AM25
Licence No and Date	3111003458/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000922AM25
RA File Number	09AX04000125 AM25

Licence No and Date	0911007303/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000923AM25
RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000981AM25
RA File Number	07AX04000316 AM25
Licence No and Date	0711011415/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	BANGALORE VALVES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00000982AM25
RA File Number	07AX04000296 AM25
Licence No and Date	0711011417/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000987AM25
RA File Number	09AX04000117 AM25
Licence No and Date	0911007325/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant on PH along with samples & relevant documents in the forthcoming meeting as per advice of TE.	
Case stands deferred.	

Case No.	148 / NC/1/MEET/May/202425/4
Case Status	Case Deferred
Party Name	TECHNOS PRAZISE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ May/ 202425/ 4 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001034AM25
RA File Number	34AX04000171 AM25
Licence No and Date	3411005002/31/05/2024
Norms Committee Decision: Case referred to Consultant (SKB) for examination and comments.	